

Shri Hem Barua (Gauhati): Here is our Prime Minister who met President Ayub Khan on his way back from Cairo. Did he bring this to the notice of President Ayub Khan? We are interested in knowing it. It is a very serious matter, Sir.

Mr. Speaker: Of course it is a very serious matter I cannot allow further questions. I may however say that Government should at least try to find out where these persons are so that their relatives may know.

Shri A. N. Vidyalankar: Sir, the answer to that question put by you has not come: whether the Government is using military intelligence in order to know all the details.

Mr. Speaker: If an answer to my question has not come, then it does not entitle the hon. Member to put another question.

Shri Hem Barua: The Prime Minister wants to give a reply to that.

Mr. Speaker: Papers to be laid...
(Interruptions.)

श्री हुकम चन्द कश्यप (देवास) :

सरकार इन सबका कब तक पता लगायेगी?

12.09 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER COMPANIES ACT

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to lay on the Table a copy of the Aircraft Companies Amalgamation Order, 1964, published in Notification No. S.O. 3455 dated the 28th September, 1964, under sub-section (5) of section 396 of the Companies Act, 1956. [Placed in Library. See No. LT-3398/64].

DELHI DEVELOPMENT (MASTER PLAN AND ZONAL DEVELOPMENT PLAN) AMENDMENT RULES

The Deputy Minister in the Ministry of Health (Shri P. S. Naskar): On behalf of Dr. Sushila Nayar: I beg to lay on the Table a copy of the Delhi Development (Master Plan and Zonal Development Plan) Amendment Rules, 1964, published in Notification No. G.S.R. 1417 dated the 26th September, 1964, under section 58 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-3399/64].

NOTIFICATIONS UNDER CUSTOMS ACT, EMERGENCY RISKS (FACTORIES) INSURANCE ACT, AND CENTRAL EXCISES AND SALT ACT, AND LIFE INSURANCE CORPORATION (AMENDMENT) RULES

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu):
I beg to lay on the Table:—

- (1) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. No. 1358, dated the 26th September, 1964.
 - (ii) G.S.R. No. 1361 dated the 26th September, 1964.
 - (iii) G.S.R. No. 1421 dated the 3rd October, 1964.
 - (iv) G.S.R. No. 1422 dated the 3rd October, 1964.
 - (v) G.S.R. No. 1423 dated the 3rd October, 1964.
 - (vi) G.S.R. No. 1424 dated the 3rd October, 1964.
 - (vii) G.S.R. No. 1442 dated the 1st October, 1964.

[Placed in Library. See No. LT-3400/64].

- (2) a copy of Notification No. G.S.R. 1359, dated the 26th September, 1964, making certain further amendment to